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Assam Autonomous Districts Administration Of Justice Act, 1960

14 of 1960

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PREAMBLE

An Act to provide for the appointment of Additional Deputy Commissioners for Administration of Justice in the Autonomous districts.

WHEREAS it is expedient toprovide for the appointment of Additional Deputy Commissioner for Administration of Justice in the Autonomous Districts:

It is hereby enacted in the Eleventh Year of the Republic of India as follows :--

1. Published in the Assam Gazette Extraordinary, dated the 20th April, 1960.

1. Short title, extent and commencement :-

- (1) This Act may be called the Assam Autonomous Districts (Administration of Justice) Act, 1960.
- (2) It shall extend to the Autonomous Districts of Assam.
- (3) It shall come into force at once.

2. Appointment of Additional Deputy Commissioner :-

(1) Notwithstanding anything contained in the Rules for administration of justice and police in the autonomous districts as adapted and modified by the Assam Autonomous Districts (Administration of Justice) Regulation, 1952 and as in force for the time being or in any other law in force, the State Government may,

- when it thinks fit, appoint [one or more]¹ Additional Deputy Commissioners for an autonomous district either generally, or for the trial of a particular case, or particular cases, civil or criminal, and may direct that such Additional Deputy Commissioner shall, for the general or special purposes aforesaid, exercise all or any of the powers of the Deputy Commissioner.
- (2) An Additional Deputy Commissioner, if and when appointed for the United District or Mikir and North Cachar Hills and when so directed by the State Government, shall also exercise the powers mentioned in sub-section (1) in the tribal areas of the North Cachar Hills specified in Part A of the table appended to the Sixth Schedule to the Constitution.
- [(3) An Additional Deputy Commissioner appointed for the United Khasi-Jaintia Hills District if and when so directed by the State Government shall also exercise the powers mentioned in subsection (1) in the Jowai District constituted under Government Notification No. TAD/R/50/64, dated the 23rd November, 1964].²
- 1. Substituted for the word "an" by the Assam Act No. XII of 1968 [Published in the Assam Gazette Extraordinary, dated the 11th June, 1968].
- 2. Inserted as new sub-section (3) in Section 2, by Ibid Note.--Deleted sub-section (3) of Section 2, by the Meghalaya of 1972) (with effect from 22-2-1972) (Published in the Gazette of Meghalaya dated the 24th April, 1972).